### GOVERNMENT OF INDIA MINISTRY OF MINES

# LOK SABHA UNSTARRED QUESTION NO. 5374 TO BE ANSWERED ON 06<sup>TH</sup> APRIL, 2017

"Safety Devices in Mines"

#### 5374. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of MINES be pleased to state:

- (a) Whether mines are inspected regularly for compliance of safety regulations and if so, the details thereof; and
- (b) the details of safety devices to be mandatorily installed in mines?

#### **ANSWER**

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a): The issues relating to safety of mines are regulated through the provisions of the Mines Act, 1952 which is administered by the Ministry of Labour & Employment and regulated for compliance by the Director General of Mines Safety (DGMS). As per the information received from Ministry of Labour & Employment/DGMS, the officers of DGMS make periodic inspections of all types of mines, to ensure that mining operations are carried out in accordance with the legal provisions to ensure safety of mining workers. During inspection of mines, if the workings or the environment are found to be unsafe and dangerous from the point of view of safety of workers; violation letters, notices or prohibitory orders are immediately issued to the management to take necessary steps for improvement. Unless the conditions are improved as recorded through inspections, the orders are not vacated and persons are not allowed to be deployed in such dangerous conditions. DGMS after proper enquiry also launches prosecutions against the mines which violate the rules and regulations of Mines Act, 1952. The number of inspection/enquiries made during last three years and current year in India is given below:

Number of Inspections and Enquiries made by DGMS during 2014-2017*								
Year	ar Inspections				Enquiries			
	Coal	Metal	Oil	Total	Coal	Metal	Oil	Total
2014	4664	4694	588	9946	1035	540	111	1686
2015	6047	5889	786	12722	1280	653	36	1969
2016	4634	7766	638	13038	1165	586	96	1847
2017*	774	996	98	1868	281	106	1	388

<sup>\*:</sup> provisional (as on 28.02.2017)

The number of improvement notices & prohibitory orders issued by DGMS during last three years and current year is given below:-

Number of Improvement Notices	and Prohibitory Orders	issued by DGMS during 2014-
2017*		

Year	Coal N	Mines	Non-Coal Mines		
	Notices Issued	Orders Issued	Notices Issued	Orders Issued	
2014	127	46	449	670	
2015	106	42	88	113	
2016	23	16	247	232	
2017*	9	37	68	93	

<sup>\*:</sup> provisional (as on 28.02.2017)

The number of prosecution launched by DGMS against the public and private sector companies during last three years and current year is given below:

Number of prosecutions launched by DGMS during 2014-2017*					
Year	Public Sector	Private Sector	Total		
2014	14	20	34		
2015	9	20	29		
2016	4	13	17		
2017*					

<sup>\*:</sup> provisional (as on 31.03.2017)

(b): As reported by Ministry of Labour & Employment, Director General of Mines Safety, the details of the safety devices to be mandatorily installed at the mines is stipulated under the provisions of (i) The Coal Mines Regulations, 1957; The Metalliferous Mines Regulations, 1961; and The Oil Mines Regulations, 1984 which are subordinate legislations of the Mines Act, 1952 and (ii) The Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulations, 2010 which is subordinate legislation under the Electricity Act, 2003.